

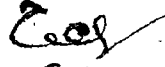
18-9-2003

Mr. Y. K. Sharma counsel for applicant
Mr. Mang Bhandari counsel for respondent

learned counsel for
both the parties submits that
the OA has become infructuous
in view of the fact that the
grievance of the applicant has
already been redressed by issue
of an order for his promotion.

Accordingly, the OA
is disposed of as having
become infructuous. No order
as to costs.


(J. K. Kaushik)
Member (J)


(G. C. Srivastava)
Member (A)

Part II and III destroyed
in my presence on 24.9.09
under the supervision of
section officer (1) as per
order dated 13.1.2009

Section officer (Record)

led
cur
cel
25/2/13

2/01
39/9/03

RECEIVED BY
SECTION OFFICER (RECORD)
DATE 25/09/09
SECTION OFFICER (RECORD)